

HIGH COURT OF CHHATTISGARH, BILASPUR

Order

No. 20/2019/D.E./
III-18-2/2018

Bilaspur dated:- 03/05/2019

After due consideration on the representations dated 17-09-2018 & 04-12-2018 submitted by **Shri B.P. Shrivastava, Accountant, District Court Establishment, Korla (Baikunthpur)**, he is promoted to the post of Deputy Clerk of Courts and Clerk of Courts from the date persons junior to him in the cadre of Accountant were promoted to the post of Deputy Clerk of Courts & Clerk of Courts i.e. from 17-10-2013 and 26-10-2016 respectively.

Shri B.P. Shrivastava shall be entitled for the notional fixation of the benefits on the post of Deputy Clerk of Courts from 17-10-2013 to 25-10-2016 and notional fixation of the benefits on the post of Clerk of Courts from 26-10-2016 till he assumes the post of Clerk of Courts and the monetary benefits would be actually paid to Shri B.P. Shrivastava only from the date he assumes the charge.

By order of the Hon'ble Acting Chief Justice

(Deepak Kumar Tiwari)
I/c. Registrar General

Endt. No. 5210/2019

Bilaspur/ 03 /05/2019

Copy forwarded to:-

- (1) P.S. to the Registrar General of High Court of Chhattisgarh, Bilaspur,
- (2) The District & Sessions Judge, Korla (Baikunthpur),
- (3) The Additional Registrar (D.E.), High Court of Chhattisgarh, Bilaspur,
- (4) Shri B.P. Shrivastava, Accountant, District Court, Korla (Baikunthpur), State-Chhattisgarh,

For information & necessary action to the concerned.

sd
(Santosh Kumar Tiwari)
Additional Registrar (D.E.)